

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1985

ANSWERED ON:14.03.2017

Crime on Women and Children

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Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether various types of crimes against women and minor girls are on the rise in the country, if so, guilty persons arrested and the action taken against them under Nirbhaya Act during each of the last three years and the current year, State-wise;

(b) whether the Government has paid compensation to such victims;

(c) if so, the details thereof and the total funds granted to rape victims during the said period, State-wise;

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(d) whether there are reports that the Government has not been successful in curbing crimes against women and children even after implementing the recommendations of Justice Verma Committee and if so, the details thereof and the reasons therefor;

(e) whether the Government is aware about the availability of rape videos in the markets and if so, the details thereof and the action taken by police in this regard;

(f) whether the Government proposes to make amendments in the Protection of Children from Sexual Offences (POCSO) Act and if so, the details thereof; and

(g) the other corrective steps taken by the Government to amend the relevant laws relating to crime against women and children along with the efforts made to provide safety/security to women particularly at the work place and educational institutions?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)

(a): National Crime Records Bureau (NCRB) has provided the following data on crimes against women and minor girls:

Crime 2014 2015

Rape 36735 34651

Sexual Harrassment 21938 24041

Assault or use of

criminal force to women

with intent to disrobe 6412 8613

Voyeurism 674 838

Stalking 4699 6266

Acid Attacks 137 140

Year wise State wise details of Crime against women & Children are placed in Annexure-I

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(b) & (c): Under the Central Victim Compensation Fund (CVCF) Scheme, financial assistance of Rs 200 Crore as one time grant has been sanctioned from Nirbhaya Fund and allocated to States/UTs for compensating women victims on crimes committed against victims on acid attacks, rape, trafficking etc. The revised CVCF guidelines were issued on 13th July 2016, which are available in the

website of Ministry of Home Affair viz www.mha.nic.in. State wise fund releases are given at Annexure-II

(d) & (e): As per the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime lies with the States/UT Administrations.

(f) & (g): There is no proposal at present for amendment in Protection of Children from Sexual Offences Act, 2012. Continuous awareness in the society through workshops, seminars street plays are being undertaken at the district level. Advertisements educating people about issues relating to domestic violence, Child- Sex Ratio and Child Marriage, etc are issued in the print and electronic media. International Women's Day and the National Girl Child Day are celebrated to create awareness on issues related to women and girl children.
